

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 3289
TO BE ANSWERED ON THE 5TH AUGUST, 2022**

TEMPORARILY APPOINTED BDS DOCTORS UNDER NHM

3289. SHRI TAPIR GAO

Will the **MINISTER OF HEALTH AND FAMILY WELFARE** be pleased to state:-

- (a) whether it is a fact that some BDS Doctors are appointed on temporary basis under the NHM Schemes in Sikkim and Arunachal Pradesh and if so, the details thereof;
- (b) whether it is true that such doctors appointed in 2016 against clear and existing vacancies, having qualified in open interview, are paid almost half the salary to their colleagues who are regular in service under NHM and if so, the details thereof;
- (c) whether it is a fact that as per Supreme Court judgment these doctors should have been paid the same salary for having same qualifications, same work and same responsibilities and if so, the details thereof; and
- (d) the action being contemplated in this regard to give justice to such doctors?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(DR. BHARATI PRAVIN PAWAR)**

(a) to (d) Some BDS Doctors are appointed on contract basis under NHM in Sikkim and Arunachal Pradesh as required by the respective State Government.

There is no regular position under NHM. Hence, the comparison of salary between the contractual BDS Doctors under NHM and regular BDS Doctors under NHM does not arise.

Under National Health Mission (NHM), financial and technical support is provided to the States/UTs to strengthen their healthcare systems upto District Hospitals, including engagement of health human resource on contract basis (including BDS doctor), based on the proposal received from States/UTs in the form of Programme Implementation Plans (PIPs) submitted by the States/UTs within their overall Resource Envelope.
